

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any taken on order)
3	17-3-95	None present for the applicant. Re-list this matter on 22-3-1995 for orders.	Copy to be sent dt. 22-12-94 A copy of order dt. 22-12-94 may be given to brief the counsel.
4	22.3.95	MEMBER (ADMINISTRATIVE) At the request of petitioner's counsel two weeks' time granted to file counter to the intervenor's application, finally.	Avt 22/12/94 22-12-94 Received the copy of the order
5	31.3.95	VICE-CHAIRMAN Misc. application 168/95 for intervention allowed as the petitioner's counsel has no objection. The intervenor accordingly shall be added as a party-respondents. Counter in two weeks.	22/12/94 Received on 22/12/94
6	10.3.97	VICE-CHAIRMAN Heard learned counsel for the applicant and Shri U.B. Mohapatra, learned Addl. Standing Counsel for the Respondents on Misc. Application 161/97. It is submitted by the learned counsel for the petitioner that he wants to withdraw this Application in order to facilitate the departmental authorities to give him the relief prayed for. In view of this the Application is disposed of as withdrawn. M.A. 161/97 is also disposed of accordingly. VICE-CHAIRMAN MEMBER (JUDICIAL)	A copy of the order along with the notice may be sent to O.P.M. by speed post and to O.P.M.-2 to 5 by spl. messenger. 22/12/94 23-12-97 Received Rs 45/- (Rupees forty five) only in cash towards cost of spl. messenger vide sl. No. 101 23-12-94 Cashier